STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT
(2011 - 2012)

(FIFTEENTH LOK SABHA)
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL, 2012

TWENTY – EIGHTH REPORT

LOK SABHA SECRETARIAT
NEW DELHI
August, 2012/Bhadrapada, 1934(Saka)
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THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL, 2012

Presented to Lok Sabha on 24.8.2012

Laid in Rajya Sabha on 24.8.2012

LOK SABHA SECRETARIAT

NEW DELHI

August, 2012/Bhadrapada, 1934 (Saka)
CONTENTS

COMPOSITION OF THE COMMITTEE

INTRODUCTION

REPORT

ANNEXURES


ANNEXURE II Number of Castes etc. specified as Scheduled Castes in regard to States/UTs.

ANNEXURE III Details in regard to the names of Scheduled Castes contained in six Presidential Orders.

ANNEXURE IV Statement showing details of the proposals pending with Ministry of Social Justice and Empowerment.

ANNEXURE V Statement showing details of proposals for modification in the list of Scheduled Castes, pending with the Registrar General of India (RGI).

ANNEXURE VI Statement showing details of the proposals pending with the National Commission for Scheduled Castes.

ANNEXURE VII Minutes of the Fourteenth sitting of the Standing Committee on Social Justice and Empowerment held on 13.6.2012.

ANNEXURE VIII Minutes of the Fifteenth sitting of the Standing Committee on Social Justice and Empowerment held on 20.7.2012.

ANNEXURE IX Minutes of the Sixteenth sitting of the Standing Committee on Social Justice and Empowerment held on 22.8.2012.

APPENDIX

Statement of Observations/Recommendations
COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2011-2012)

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS

LOK SABHA

2. Shri Kameshwar Baitha
3. Smt. Susmita Bauri
4. Shri Devidhan Besra
5. Smt. Rama Devi
6. Shri Premchand Guddu
7. Dr. Manda Jagannath
8. Shri Mohan Jena
9. Shri Dinesh Kashyap
10. Shri G.V. Harsha Kumar
11. Shri H.D. Kumaraswamy
12. Shri Basori Singh Masram
13. Shri R. Dhruva Narayana
14. Shri Ramashankar Rajbhar
15. Smt. Sushila Saroj
16. Shri Pradeep Kumar Singh
17. Shri Lalit Mohan Suklabaidya
18. Shri Kabir Suman
19. Smt. Usha Verma
20. Vacant
21. Vacant

MEMBERS

RAJYA SABHA

22. Smt. Jharna Das Baidya
23. Shri Avtar Singh Karimpuri
24. Shri Narayan Singh Kesari
25. Shri Chiranjeevi Konidala
26. Shri Faggan Singh Kulaste
27. Shri Mahmood A. Madani
28. Shri Ahmad Saeed Malihabadi
29. Prof. Mrinal Miri
30. Dr. Ram Dayal Munda
31. Shri Baishnab Parida
32. Shri Praveen Rashtrapal
33. Shri Shivpratap Singh
34. Shri Nandi Yelliah

* Dr. Ram Dayal Munda was expired on 30.9.2011.
** Smt. Usha Verma ceased to be a Member of Committee w.e.f. 3.1.2012.
*** Retired w.e.f. 2.4.2012.
## Retired w.e.f. 2.4.2012 and re-nominated w.e.f. 4.5.2012.
### Nominated to the Committee w.e.f. 4.5.2012.
#### Nominated to the Committee w.e.f. 11.7.2012.
##### Nominated to the Committee w.e.f. 13.7.2012.

LOK SABHA SECRETARIAT
1. Shri C.S. Joon - Joint Secretary  
2. Smt. Anita Jain - Director  
3. Shri P.C. Choulda - Additional Director  
4. Smt. Neena Juneja - Committee Officer
INTRODUCTION

I, the Chairman of the Standing Committee on Social Justice and Empowerment having been authorized by the Committee to submit the Report on their behalf present the Twenty-eighth Report of the Committee on “The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012” of the Ministry of Social Justice and Empowerment.

2. The Bill was introduced in Lok Sabha on 21.5.2012 and was referred to the Committee by the Hon'ble Speaker, Lok Sabha on 25.5.2012 under Rule 331E (b) of the Rules of Procedure and Conduct of Business in Lok Sabha for examination and report.

3. The Committee wish to express their thanks to the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes for tendering evidence and placing their considered views before the Committee and also for furnishing written notes and information as desired by the Committee in connection with the examination of the Bill.

4. The Committee considered and adopted the report on the Bill at their sitting held on 22.8.2012.

5. For facility of reference observations/recommendations of the Committee have been printed in thick type in the body of the Report.

6. The Committee place on record their appreciation for the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

NEW DELHI:

DARA SINGH CHAUHAN

Chairman,
Standing Committee on Social Justice and Empowerment

22 August, 2012
31 Shravana, 1934 (Saka)
1.1 The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 was introduced in the Lok Sabha on 21st May, 2012. The Bill was referred to the Standing Committee on Social Justice and Empowerment on 25th May, 2012 for examination and report thereon. A copy of the Bill, as introduced in Lok Sabha, is appended (Annexure I). The objective of the Bill is to insert certain castes in respect of Kerala, Madhya Pradesh, Odisha and Tripura in the Scheduled Castes Order, 1950 and to omit entry 3 of the Schedule to the Constitution (Sikkim) Scheduled Castes Order, 1978.

Background

1.2 The Constitutional provisions in regard to specification of “Scheduled Castes” are as under:-

Article 366: Definitions

“(24) “Scheduled Castes” means such castes, races or tribes or parts of or groups within such castes, races or tribes as are deemed under article 341 to be Scheduled Castes for the purpose of the Constitution.”

"Article 341: Scheduled Castes

(1) The President may with respect to any State or Union Territory and where it is a State after consultation with the Governor thereof, by public notification, specify the castes, races or tribes or parts of or groups within castes, races or tribes which shall for the purposes of this Constitution be deemed to be Scheduled Castes in relation to that State or Union Territory, as the case may be.

(2) Parliament may by-law include in or exclude from the list of Scheduled Castes specified in a notification issued under clause (1) any caste, race or tribe or part of or group within any caste, race or tribe, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification."
1.3 The Ministry have informed that the criteria followed for consideration of specification of a caste etc. as a Scheduled Caste is ‘extreme social, educational and economic backwardness arising out of traditional practice of untouchability.’

1.4 After promulgation of the Constitution, in exercise of powers conferred by clause (1) of Article 341 of the Constitution, the President made the following six Presidential Orders between 1950 and 1978, for specifying castes as Scheduled Castes in relation to various States/Union Territories:-

(i) The Constitution (Scheduled Castes) Order, 1950,
(ii) The Constitution (Scheduled Castes) (Union Territories) Order, 1951,
(iii) The Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956,
(iv) The Constitution (Dadra & Nagar Haveli) Scheduled Castes Order, 1962,
(v) The Constitution (Pondicherry) Scheduled Castes Order, 1964,

1.5 The Ministry have informed the Committee that the first Order of 1950, as amended from time to time, is for 24 States as follows:-


1.6 The second Order of 1951, as amended from time to time, is for 3 Union Territories as follows:-

(i) Delhi, (ii) Chandigarh and (iii) Daman and Diu.
1.7 The above mentioned Orders have been amended from time to time by the following Acts of Parliament enacted as per Article 341(2) of the Constitution between 1956 and 2007:

(i) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1956,

(ii) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976,

(iii) The Constitution (Scheduled Castes) Orders (Amendment) Act, 1990,

(iv) The Constitution (Scheduled Castes) Orders (Amendment) Act, 2002,

(v) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Act, 2002,

(vi) The Constitution (Scheduled Castes) Orders (Second Amendment) Act, 2002,

(vii) The Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 2002, and


1.8 Presently, 1208 castes etc. have been specified as Scheduled Castes in relation to various States and Union Territories (State/UT wise number is at Annexure-II). Details in regard to their names are contained in the six Presidential Orders, as amended from time to time (copy at Annexure-III).

1.9 The Ministry have specified the following procedure for inclusion and exclusion from the list of Scheduled Castes:

(i) The complete proposal with ethnographic support, to modify the existing list of Scheduled Castes is made by the concerned State Government/Union Territory Administration.
(ii) The proposal is then referred to the Registrar General of India (RGI), for seeking comments.

(iii) The proposal once not agreed to by the RGI, is referred back to the concerned State Government/Union Territory Administration, for seeking further justification of their proposal, in the light of the comments of the RGI.

(iv) The proposal, if received back from concerned State Government/Union Territory Administration, with further justifications, is again referred to the RGI for consideration.

(v) If the proposal is not agreed to by the RGI the second time, the Government of India may consider rejection of the proposal.

(vi) The proposal agreed to by the RGI, is referred to the National Commission for Scheduled Castes (NCSC), for seeking comments.

(vii) If the proposal is not agreed to by the NCSC, it is rejected with the approval of Minister for Social Justice & Empowerment.

(viii) Such proposals, which have been agreed to by the RGI and the NCSC are processed further and introduced as a Bill for consideration and passing by the Parliament, as required under Article 341(2) of the Constitution of India. After the Bill is passed by both the Houses of Parliament and assent of the President is obtained the amendments are notified.

**Further modifications in lists of Scheduled Castes under consideration**

1.10 The Ministry have further informed that lists of Scheduled Castes were last revised *vide* the Constitution (Scheduled Castes) Order (Amendment) Act, 2007. Thereafter, proposals have been received from the State Governments of Kerala, Madhya Pradesh, Odisha, Tripura and Sikkim for certain modifications in the list of Scheduled Castes of these States. The proposals were processed as per approved Modalities. The NCSC and the RGI have accordingly conveyed their concurrence to the
proposed modifications. To give effect to them, it is proposed to amend the following two Presidential Orders:

(i) The Constitution (Scheduled Castes) Order, 1950; in respect of Kerala, Madhya Pradesh, Odisha & Tripura and


1.11 The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 involves 12 amendments. The details of the proposed 12 amendments are as follows:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State/ Territory</th>
<th>Union as synonym</th>
<th>Exclusion</th>
<th>Other modification</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Kerala</td>
<td>2</td>
<td>-</td>
<td>-</td>
<td>2</td>
</tr>
<tr>
<td>2</td>
<td>Madhya Pradesh</td>
<td>1</td>
<td>-</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>3</td>
<td>Odisha</td>
<td>4</td>
<td>-</td>
<td>1*</td>
<td>5</td>
</tr>
<tr>
<td>4</td>
<td>Tripura</td>
<td>3</td>
<td>-</td>
<td>-</td>
<td>3</td>
</tr>
<tr>
<td>5</td>
<td>Sikkim</td>
<td>-</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>Total</td>
<td></td>
<td>10</td>
<td>1</td>
<td>1</td>
<td>12</td>
</tr>
</tbody>
</table>

*Changing the name of Orissa to Odisha.
A statement showing existing entry, proposed modification, entry as it would read after modification and remarks in respect of 12 proposed amendments is as under:

<table>
<thead>
<tr>
<th>State/Union Territory</th>
<th>Existing entry</th>
<th>Proposed modification</th>
<th>Entry, as it would read after proposed modification</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>Kerala</td>
<td>46.Palluvan</td>
<td>Inclusion of Pulluvan as synonym of Palluvan</td>
<td>46.Palluvan, Pulluvan</td>
<td>Kerala State had informed that the word ‘Pulluvan’ was mis-spelt as ‘Palluvan’ in the initial list of SCs and suggested necessary correction. State Government, RGI and NCSC have agreed that instead of deleting ‘Palluvan’ from SCs list, it should be retained along with ‘Pulluvan’.</td>
</tr>
<tr>
<td>61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)</td>
<td>Inclusion of Thachar (other than Carpenter) as synonym of “Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)”</td>
<td>61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State), Thachar (other than Carpenter)</td>
<td>Contention of the Government of Kerala that on the basis of anthropological study, ‘Thandan’ and ‘Thachar (other than Carpenter)’ belong to one and the same community has been accepted by both RGI and NCSC.</td>
<td></td>
</tr>
<tr>
<td>Sl. No.</td>
<td>State</td>
<td>Proposal</td>
<td>Inclusion</td>
<td>Recommendation</td>
</tr>
<tr>
<td>--------</td>
<td>-------</td>
<td>----------</td>
<td>-----------</td>
<td>----------------</td>
</tr>
<tr>
<td>1</td>
<td>Madhya Pradesh</td>
<td>18. Dahait, Dahayat, Dahat</td>
<td>Inclusion of Dahiya as synonym of Dahait, Dahayat, Dahat</td>
<td>Recommendation of Government of Madhya Pradesh to include 'Dahiya' as a synonym of 'Dahait', 'Dahayat', 'Dahat', has been endorsed by the RGI on the basis of anthropological study contained in publication viz. 'People of India- the Scheduled Castes', in which 'Dahiya' has been reported as 'Dahait'. The NCSC has concurred.</td>
</tr>
<tr>
<td>2</td>
<td>Odisha</td>
<td>Part XIII-Orissa</td>
<td>Change of the heading, of Part XIII-Orissa</td>
<td>The name of the State of Orissa has been changed to Odisha vide the Orissa (Alteration of Name) Act, 2011, w.e.f. 01.11.2011.</td>
</tr>
<tr>
<td>2</td>
<td>Ampat, Amat, Dandachhatra Majhi</td>
<td>Inclusion of Amata, Amath as synonym of Amant, Amat, Dandachhatra Majhi</td>
<td>Government of Orissa informed that ‘Amata, Amath’ are synonyms / phonetic variation of the ‘Amant, Amat,’ a SC in Orissa and bear the same socio-cultural characteristics with the latter. Both RGI and NCSC have concurred.</td>
<td></td>
</tr>
<tr>
<td>13</td>
<td>Bedia, Bejia</td>
<td>Inclusion of Bajia as synonym of Bedia, Bejia</td>
<td>Government of Orissa informed that ‘Bajia’ community is socially, educationally and economically backward and with a view to remove misgivings arising out of phonetic variations, this community may be included in the SCs list of Orissa. RGI and NCSC have concurred.</td>
<td></td>
</tr>
<tr>
<td>41</td>
<td>Jaggali</td>
<td>Inclusion of Jaggili, Jagli as synonym of Jaggali</td>
<td>41. Jaggali, Jaggili, Jagli</td>
<td></td>
</tr>
<tr>
<td>69</td>
<td>Pan, Pano, Buna Pana, Desua Pana</td>
<td>Inclusion of Buna Pano as synonym of Pan, Pano, Buna Pana,</td>
<td>69. Pan, Pano, Buna Pana, Desua Pana, Buna</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Governments of Orissa, RGI and NCSC have agreed that 'Buna Pano' is a section of 'Pan, Pano'.</td>
<td></td>
</tr>
<tr>
<td>Region</td>
<td>Description</td>
<td>Recommended Synonyms</td>
<td>Concurrence</td>
<td></td>
</tr>
<tr>
<td>------------</td>
<td>------------------------------------------------------------------------------</td>
<td>----------------------------------------------</td>
<td>--------------------</td>
<td></td>
</tr>
<tr>
<td>Tripura</td>
<td>Inclusion of Chamar-Rohidas, Chamar-Ravidas as synonym of Chamar, Muchi</td>
<td>‘Chamar-Rohidas,’ ‘Chamar-Ravidas’ as synonyms of ‘Chamar, Muchi’</td>
<td>Both, RGI and NCSC have concurred.</td>
<td></td>
</tr>
<tr>
<td>Dhoba</td>
<td>Inclusion of Dhobi as synonym of Dhoba</td>
<td>‘Dhoba, Dhobi’</td>
<td>Both, RGI and NCSC have concurred.</td>
<td></td>
</tr>
<tr>
<td>Jalia Kaibarta</td>
<td>Inclusion Jhalo- Malo as synonym of Jalia Kaibarta</td>
<td>‘Jhalo- Malo’</td>
<td>Both, RGI and NCSC have concurred.</td>
<td></td>
</tr>
</tbody>
</table>

**Amendment in the Constitution (Sikkim) Scheduled Castes Order, 1978**

<table>
<thead>
<tr>
<th>State</th>
<th>Description</th>
<th>Decision</th>
</tr>
</thead>
<tbody>
<tr>
<td>Sikkim</td>
<td>Deletion of existing entry Majhi (Nepali)</td>
<td>Government of Sikkim, referring to the recommendation made by State Backward Classes Commission has vide its letter dated 31.01.2004, proposed that ‘Majhi’ be deleted from the SC Order, 1978 and included in the Central List of Other Backward Classes. RGI has supported the proposal of the State Government stating that “As is revealed from the reports of the State Government and the Sikkim Commission for Backward Classes, the Majhis themselves want to come out of ‘social stigma’ of a Scheduled Caste. According to them, Majhis are not considered as ‘untouchables’ among Gorkha and it hurts their sentiments.” NCSC has concurred.</td>
</tr>
</tbody>
</table>
1.13 In response to a query on the estimated population of these communities and their economic status, the Ministry have stated :-

"The estimated population of the communities, proposed for inclusion in the list of Scheduled Castes in the present Bill is not available. It has been reported by the State Governments that these communities are socially, educationally and economically backward".

1.14. The Registrar General of India further clarified during evidence :-

"……the question was, these communities which are stated for inclusion, what is their population. But those communities which are not SCs/STs today, we do not have the population of those communities. We have only those who have been included. We give the population figures of SCs/STs".

The RGI further informed that after the data on socio economic and caste Census conducted in 2011 are processed, every caste details will be available.

When asked the time when the census figure is likely to be available, the RGI stated:

"The work is so huge that 17 Centres are working 24x7 since the Census Government got over. The work is so huge that it is not possible to do it earlier. Finally, the forms are all hand written forms. We have introduced technology to scan them and then try to do things faster so we are able to bring down the time from four years to two years… The details of the second phase of census, which was conducted in 2011 are under process and our sincere efforts would be to bring it out before March, 2013. If we are able to complete it earlier, we will release it earlier.

1.15 When it was enquired whether inclusion/ exclusion of castes in "The Constitution ( Scheduled Castes) Order, 1950" as proposed in the Bill is supported by the views of experts, individuals, organisations and institutions in the fields of anthropology, ethnography and other social sciences, the Ministry have stated :-

"Complete proposal with ethnographic support, to modify the existing list of Scheduled Castes is made by concerned State Government/Union Territory Administration. They also take help of their research organisations like Tribal
Research Institutes, Social Studies Institutes, and Universities, while formulation of the proposal".

1.16 When enquired whether public hearing and public opinion has been sought for addition and/or deletion of these castes, the Ministry have stated that :-

"The Modalities, *inter-alia* suggests that the NCSC, while examining proposals, may associate, through panel or other means, expert individuals, organisations and institutions in the fields of anthropology, ethnography and other social sciences. It is also laid down that they may also consider holding public hearings in the areas relevant to claims under examination. It is, however, not binding on the Commission to do so. The NCSC which has been consulted in the matter has informed as under:-

"………the proposal of the State Government alongwith comments of the RGI on modification of SC list is placed before the Hon'ble Commission's meeting for views/comments. The Hon'ble Commission considered the matter and expressed its views. Thereafter, the Commissions views also communicated to the Nodal Ministry. Further, the Commission does not hold public opinion or conduct any public hearing in this regard".

1.17 The Ministry have informed that from the Reports of the State Government and Sikkim Commission for Backward Classes that 'Majhis' themselves want to come out of social stigma of a Scheduled Castes and therefore deletion of the caste from "The Constitution (Sikkim) Scheduled Castes Order, 1978". When enquired whether public opinion was sought from the community, the Ministry have informed as under :-

"The Government of Sikkim , having considered the recommendation of Sikkim Commission for Backward Classes had recommended deletion of 'Majhi' community from the list of Scheduled Castes in relation to Sikkim. The said Commission had inter-alia observed that, "The Majhis seemed to have reluctantly accepted the status of Scheduled Castes……..they are not considered as 'untouchables' by other Nepali communities or Scheduled Tribes. Hence they have requested for deletion from the list of SC and inclusion as OBC in the Central list..." The Commission in this regard had made extensive spot studies of the 'Majhi' dominated areas and gathered information from the members of the community. Knowledgeable elder members of the community and the representatives of the Majhi community were also invited for the discussion".
1.18 The Ministry was asked to submit the details of the other proposals received from the State Governments for inclusion in the Scheduled Castes list. In response, the Ministry have stated that 36 such proposals received from various State Governments for inclusion in the Schedule Castes list are under different stages of consideration, as indicated in the following details:-

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>No. of Proposals</th>
<th>Present stage of consideration, as per approved Modalities</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>15</td>
<td>Referred to Registrar General of India (RGI), for obtaining their comments.</td>
</tr>
<tr>
<td>2</td>
<td>4</td>
<td>Referred to National Commission for Scheduled Castes (NCSC), for obtaining their comments.</td>
</tr>
<tr>
<td>3</td>
<td>16</td>
<td>Under consideration for rejection, as the RGI had not agreed to the views of the concerned State Government, even on second reference.</td>
</tr>
<tr>
<td>4</td>
<td>1</td>
<td>Comments from both the RGI and NCSC have been obtained. To be processed further.</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>36</strong></td>
<td></td>
</tr>
</tbody>
</table>

1.19 Also giving details of the pendency of cases with the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes, the Ministry have given the following detailed information :-

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of Agency, where proposals are presently pending.</th>
<th>Number of proposals</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Ministry of Social Justice and</td>
<td><strong>17</strong> (Details are given in Annexure-IV)</td>
</tr>
</tbody>
</table>
In regard to the reasons for long pendency of cases, the Ministry have informed that processing of proposals for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes is a time consuming process, as it requires consultation with various agencies, such as Registrar General of India and National Commission for Scheduled Castes, which take considerable time.

1.20 Explaining further about the time taken for clearing proposals, the Ministry have informed that in accordance with the approved Modalities, the proposal received from the concerned State Government/ Union Territory Administration is initially referred to the RGI for seeking its comments. The proposal agreed to by the RGI, is referred to NCSC for seeking comments. The proposal not agreed to by the RGI the first time, is referred back to the concerned State/UT, for their consideration in the light of comments of the RGI. Further information, when received from them, is again referred to the RGI for comments, and such proposals which are again disagreed by the RGI on second reference, are considered for rejection by the Ministry. However, such proposals, which have been agreed to by both RGI and NCSC, are further processed by the Ministry in consultation with concerned Ministries for obtaining approval of the Cabinet for introduction of a Bill for consideration and passing by the Parliament, as required under

<table>
<thead>
<tr>
<th>Empowerment</th>
<th>18 (Details are given in <a href="#">Annexure-V</a>)</th>
</tr>
</thead>
<tbody>
<tr>
<td>2 Registrar General of India</td>
<td>7 (Details are given in <a href="#">Annexure-VI</a>)</td>
</tr>
<tr>
<td>3 National Commission for Scheduled Castes</td>
<td></td>
</tr>
</tbody>
</table>
Article 341(2) of the Constitution of India. The time taken by the Ministry, for complete
examination of a proposal, therefore, varies from case to case.

1.21 When it was enquired about the number of cases referred back to the State Governments for further clarification during the last three years and number of replies since received, the Ministry have replied:

"8 complete proposals, which were received from the State Governments/Union Territory Administration, and in which the comments from both the RGI & NCSC have been received, were referred back to concerned States for clarification. Replies in all such cases are awaited. Ministry is not aware of any time frame fixed by the States, in this regard.

A proposal for deletion of 'Dewar' community from the list of Scheduled Castes in Odisha has also been referred to the State Government for seeking clarification".

1.22 Giving details about the kind of work done by RGI in identification of a caste as Scheduled Caste, it has been informed that the procedure followed by RGI in identification of a caste as a Scheduled Caste is based on the criteria laid down by the Lokur Committee in 1965. The test of extreme social, educational and economic backwardness of castes arising out of traditional practice of untouchability are the criteria for identification of caste as a Scheduled Caste. Examination of a proposal for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes requires extensive research, consultation of books, reports and journals etc.

1.23 The representatives of the RGI further informed that the office of RGI does not conduct field based anthropological studies for getting up-dated information on the
socio-economic and ethnic profile of the concerned caste proposed to be included in the Scheduled Castes list. The information on the concerned caste are taken from the old and contemporary published anthropological and ethnographic literature of repute as well as Census Reports of pre-independence period. In addition to that information furnished by the State Government/Union Territory Administration are also taken into account. In so far as the proposal for exclusion of caste from list of Scheduled Caste is concerned, the data relating to the distribution, literacy, occupations and other socio-demographic variables collected on concerned SC/ST during the decadal censuses are used, while examining the proposal.

1.24 To a specific query on the rejection of castes, the Registrar General of India informed before the Committee during evidence :-

"Procedurally, there is a same set of literature which is available. There is no new literature. We have to refer to the same literature. We cannot produce new literature to say something different from what we have given before. It is my respectful submission".

1.25 To a query on the population of the castes to be included and the financial aspect, the Secretary, Ministry of Social Justice and Empowerment informed the Committee :-

"The Registrar General is in the process of completing this exercise. If you read our Financial Memorandum, part I, line 3, it says : "This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of Scheduled Castes to which the persons belonging to the newly added communities will become entitled". We have mentioned that. Further it is said : "It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of caste wise data". We are admitting that the amount will rise. So, we have to make adequate money allocation. We have
only said that we cannot estimate how much will be the exact allocation. But we are admitting that there has to be an increase in allocation".
The Committee note that "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012" as introduced in Lok Sabha on 21st May, 2012 seeks to insert certain castes in "The Constitution (Scheduled Castes) Order, 1950" in respect of States of Kerala, Madhya Pradesh, Odisha and Tripura and to omit caste 'Majhi' (Nepali) from "The Constitution (Sikkim) Scheduled Castes Order, 1978". The proposals for modification in the Scheduled Castes Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978 have been duly processed by the Ministry of Social Justice and Empowerment in consultation with the concerned State Governments, Registrar General of India and the National Commission for Scheduled Castes. The Bill seeks to introduce inclusion of synonym of 2 castes in Kerala, 1 in Madhya Pradesh, 4 in Odisha, 3 in Tripura in The Constitution (Scheduled Castes) Order, 1950" and deletion of a caste from "The Constitution (Sikkim) Scheduled Castes Order, 1978" and also the change of name of the State of Orissa to Odisha. The Committee, approve the amendments in the Bill in its entirety.
1.27 The Committee are constrained to note that data on the estimated population of the communities proposed to be included in Scheduled Castes list through this Bill is not available with the Ministry of Social Justice and Empowerment, however, the State Governments have reported that these communities are socially, educationally and economically backward. The Registrar General of India informed during evidence that after the results of socio-economic and caste Census conducted in 2011 are released, which is likely by March, 2013, the details of population figures of every caste would be available. The Committee, therefore, desire that the Government should try to make available as early as possible the caste-wise data as per the new Census so that socio-economic details of each caste are readily available for use by the various Government agencies especially for determining the social and economic impact of the of inclusion/exclusion of castes in the SC lists.

In regard to the financial aspect of the Bill, the exact amount of expenditure on the inclusion of synonyms of 10 castes has not been shown in the Financial Memoranda of the Bill. During the evidence, the Secretary also admitted that this would entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for development of Scheduled Castes to which the persons belonging to the newly added communities will become entitled as a result of this Bill. It was also informed that in the Financial Memorandum it was not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of Caste-wise data. The Committee are in no doubt that such Caste-wise data could be
obtained by the Government from 2011 Census records and can be used in preparing Financial Memorandum of the Bill. At this stage, the Committee can only hope that the Government will take appropriate steps to make use of Caste-wise data and show expenditure in the Bills brought out in future on this subject matter.
1.28 The Committee are constrained to note that as many as 17, 18 and 7 proposals from State Governments for amendment in the SC orders are pending with Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes respectively. The Committee have been informed that there is a specified procedure for deciding claims for inclusion in and exclusion from and other modification in the list of Scheduled Castes requiring consultation with the above mentioned agencies. Since the whole process is long drawn and sometimes it may take many years for the State Government proposals to reach the Bill stage, the Committee, wish to emphasis that a sound system needs to be put in place under which each organization/agency involved i.e. State Government, Registrar General of India (RGI), National Commission for Scheduled Castes (NCSC) and the Ministry of Social Justice and Empowerment are made to follow strict time schedule to process the proposals received so that the benefits may reach the intended populace in shortest possible time. The Committee hope that the Government will take appropriate steps in right direction.
1.29 The Committee have been apprised that the office of Registrar General of India does not conduct field based anthropological studies for getting updated information on the socio-economic and ethnic profile of the caste proposed to be included in the Scheduled Caste list. The information on the concerned caste are taken from the old and contemporary published anthropological and ethnographic literature of repute as well as Census Reports of pre-independence period besides the information furnished by the State Government/Union Territory Administration are also taken into account. The Committee are unhappy to note that RGI is referring to old literature of pre-independence era in determining the socio-economic status of castes for clearing proposals for inclusion/exclusion of castes and there is no new literature on the demographic and economic status of castes. The Committee therefore, strongly recommend that the Government should collect and use updated data on economic and social status of the various Castes for processing new proposals for inclusion/exclusion of Castes in the Constitution (Scheduled Castes) Order, 1950 as amended from time to time.

NEW DELHI:  
22 August, 2012  
31Shravana, 1934 (Saka)  

DARA SINGH CHAUHAN  
Chairman,  
Standing Committee on  
Social Justice and Empowerment
THE CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL, 2012

A BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

Be it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2012.

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,—

(a) in PART VIII. — Kerala,—

(i) for entry 46, substitute,—

"46. Pulivan, Puluvan";

(ii) for entry 61, substitute,—

"61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas), (Carpenter who are known as Thachan, in the erstwhile Cochin and Travancore State) and Thachar (other than Carpenter)";
(b) in Part IX.—Madhya Pradesh, for entry 18, substitute,—
"18. Dahait, Dahayat, Dahat, Dahiya";

(c) in Part XIII.—Orissa,—
(i) for "Orissa", substitute "Odisha";
(ii) for entry 2, substitute,—
"2. Amant, Amat, Dandachhatra Majhi, Amata, Amath";
(iii) for entry 13, substitute,—
"13. Bedia, Bejia, Bajia";
(iv) for entry 41, substitute,—
"41. Jaggali, Jaggili, Jagli";
(v) for entry 69, substitute,—
"69. Pan, Pano, Buna Pana, Desua Pana, Buna Pano";

(d) in Part XVII.—Tripura,—
(i) for entry 4, substitute,—
"4. Chamar, Muchi, Chamar-Rohidas, Chamar-Ravidas";
(ii) for entry 7, substitute,—
"7. Dhoba, Dhobi";
(iii) for entry 12, substitute,—
"12. Jalia Kaibarta, Jhalo-Malo".


3. In the Schedule to the Constitution (Sikkim) Scheduled Castes Order, 1978, entry 3 shall be omitted.

C.O. 110.
STATEMENT OF OBJECTS AND REASONS

In accordance with the provisions of article 341 of the Constitution, six Presidential Orders were issued between 1950 and 1978 for specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted between 1956 and 2007 under clause (2) of article 341 of the Constitution.

2. Proposals have been received from the State Governments of Kerala, Madhya Pradesh, Odisha, Tripura and Sikkim for certain modifications in the list of Scheduled Castes of these States, by way of modification of certain existing entries for inclusion of certain communities as Scheduled Castes in the case of the first four States and omission of an existing entry in the case of Sikkim. The National Commission for Scheduled Castes and the Registrar General of India have conveyed their concurrence to the proposed changes.

3. In order to give effect to the above changes, it is necessary to amend the following two Constitution (Scheduled Castes) Orders, namely:—

(i) the Constitution (Scheduled Castes) Order, 1950, in respect of Kerala, Madhya Pradesh, Odisha and Tripura; and

(ii) the Constitution (Sikkim) Scheduled Castes Order, 1978.

4. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;

The 12th May, 2012

MUKUL WASNIK
FINANCIAL MEMORANDUM

The Bill seeks to include certain synonymous communities in respect of entries in the list of Scheduled Castes for the States of Kerala, Madhya Pradesh, Odisha and Tripura. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of caste-wise data.
ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950
(C.O. 19)

* * * * *

**PART VIII—Kerala**

* * * * *

46. Palluvan

* * * * *

61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State).

* * * * *

**PART IX—Madhya Pradesh**

* * * * *

18. Dahait, Dahayat, Dahat

* * * * *

**PART XIII—Orissa**

* * * * *

2. Amant, Amat, Dandachhatra Majhi

* * * * *

13. Bedia, Bejia

* * * * *

41. Jaggali

* * * * *

69. Pana, Pano, Buna Pana, Desua Pana

* * * * *

**PART XVII—Tripura**

* * * * *

4. Chamar, Muchi

* * * * *

7. Dhoba

* * * * *

12. Jalia Kaibarta

* * * * *

- 25 -
EXTRACT FROM THE CONSTITUTION (Sikkim) SCHEDULED CASTES ORDER, 1978 (C.O. 110)

THE SCHEDULE

3. Majhi (Nepali)
LOK SABHA

A BILL
further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

(Shri Mukul Wasnik, Minister of Social Justice and Empowerment)


-27-
LOK SABHA
-----
CORRIGENDA

to
THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL, 2012

[To be/As introduced in Lok Sabha]

1. In the Title of the Bill,-
   for “ORDER”
   read “ORDERS”

2. Page 1, line 3,-
   for “Order”
   read “Orders”

3. Page 1, line 11,-
   for “areas)”
   read “areas) and”

4. Page 1, line 13,-
   for “State) and Thachar”
   read “State), Thachar”

NEW DELHI;

May 17, 2012
Vaisakha 27, 1934 (Saka)
## ANNEXURE – II

### NUMBER OF CASTES ETC. SPECIFIED AS SCHEDULED CASTES IN REGARD TO STATES/UTS

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State/ Union Territory</th>
<th>Number of castes etc.</th>
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<tbody>
<tr>
<td>1</td>
<td>Andhra Pradesh</td>
<td>60</td>
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<tr>
<td>2</td>
<td>Arunachal Pradesh</td>
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</tr>
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<td>3</td>
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<td>4</td>
<td>Bihar</td>
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<td>5</td>
<td>Chhattisgarh</td>
<td>44</td>
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<td>6</td>
<td>Goa</td>
<td>5</td>
</tr>
<tr>
<td>7</td>
<td>Gujarat</td>
<td>36</td>
</tr>
<tr>
<td>8</td>
<td>Haryana</td>
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<td>9</td>
<td>Himachal Pradesh</td>
<td>57</td>
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<td>10</td>
<td>Jammu and Kashmir</td>
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<td>11</td>
<td>Jharkhand</td>
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<td>12</td>
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<td>13</td>
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<td>Madhya Pradesh</td>
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<td>15</td>
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<tr>
<td>16</td>
<td>Manipur</td>
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27
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<tr>
<td>Meghalaya</td>
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<td>Mizoram</td>
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<tr>
<td>Nagaland</td>
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<td>Orissa</td>
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<td>Punjab</td>
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<td>Rajasthan</td>
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<td>Sikkim</td>
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<td>Uttar Pradesh</td>
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<td>Uttaranchal</td>
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<td>West Bengal</td>
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<td><strong>Union Territories</strong></td>
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<tr>
<td>Andaman &amp; Nicobar Island</td>
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<tr>
<td>Chandigarh</td>
<td>36</td>
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<tr>
<td>Dadra &amp; Nagar Haveli</td>
<td>4</td>
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<tr>
<td>Daman &amp; Diu</td>
<td>5</td>
</tr>
<tr>
<td>NCT of Delhi</td>
<td>36</td>
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<tr>
<td>Lakshadweep</td>
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<tr>
<td>Pondicherry</td>
<td>16</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>1208</strong></td>
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</tbody>
</table>
THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950

C.O. 19

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order, namely:

1. This Order may be called the Constitution (Scheduled Castes) Order, 1950.

2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes specified in [Parts to ][XXIV] of the Schedule to this Order shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Castes so far as regards member thereof resident in the localities specified in relation to them in those Parts of that Schedule.

3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu [the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.

4. Any reference in this Order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the 1st day of May, 1976.


2. Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.
3. The figure "XXIV" has been successfully subs. by Act 18 of 1987, s. 19 and 1st Sch. (w.e.f. 30-5-87), by Act 28 of 2000, s. 19 and 3rd Sch (w.e.f. 1-11-2000) and by Act 25 of 2000, s. 24 and 5th Sch. (w.e.f. 9-11-2000) to read as above.
4. Subs. by Act 63 of 1956, s. 3 and First Sch., for paragraph 3.
5. Subs. by Act 15 of 1990, s. 2, for "or the Sikh".
Constitution (Scheduled Castes) Order, 1950
(Part III.—Rules and Orders under the Constitution)

THE SCHEDULE

Part I.—Andhra Pradesh

1. Adi Andhra
2. Adi Dravida
3. Anamuk
4. Aray Mala
5. Arundhatiya
6. Arwa Mala
7. Bariki
8. Bavuri
10. Bindu
11. Byagara, Byagari
12. Chachati
13. Chalavadi
14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rohidas
15. Chambhar
16. Chanda
17. Dakkal, Dokkalwar
18. Dandasi
19. Dhor
20. Dom, Dombara, Paidi, Pano
21. Ellamalawar, Yellamalawandli
22. Ghazi, Haddi, Reilli, Chanchandi
23. Godagali, Godagula (in the districts of Srikakulam, Vizianagaram and Vishakhapatnam)
24. Godari
25. Gosangi
26. Holeya
27. Holeya Dasari
28. Jaggali
29. Jambuvulu
30. Kolupulandli, Pambada, Pambanda, Pambela
31. Madi Suriya, Madari Kuruva
32. Madiga
33. Madiga Dasu, Mashteen
34. Mahar
35. Mala, Mala Ayawaru
36. Mala Dassari
37. Mala Dasu
38. Mala Harnai
39. Mala Jaunam
40. Mala Mapi
41. Mala Sale, Nethani
42. Mala Suryush
43. Mang
44. Mang Garodi
45. Manne
46. Masthi
47. Matangi
48. Mehtar
49. Mithe Ayyalvar
50. Mundala
51. Paky, Moti, Thotti
52. Pamidi
53. Panchama, Pariah
54. Reilli
55. Samara
56. Samban
57. Sapru
58. Sindholla, Chindollu
59. Yatala
60. Vailluan

Part II.—Assam

1. Bansphor
2. Bhuinamali, Mali
3. Bristal Bania, Bania
4. Bhopi, Bhobi
5. Dugla, Dioli
6. Hira
7. Jalkuset
8. Jhalo, Malo, Jhalo-Malo
9. Kaibartta, Jaliya
10. Lahbegi
11. Mahara
12. Mehtar, Bhangi
13. Muchi, Rishi
14. Namasadra
15. Patni
16. Sutraddhar

1 Subs. by Act 108 of 1976, s. 3 and the First Sch., for the former Sch. (w.e.f. 27-7-1977).
2 Subs. by Act 61 of 2002, s. 2 and the First Sch.
3 Entry 52 omitted by s. 2 and the First Sch., ibid.
4 Ins. by s. 2 and the First Sch., ibid.
Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules And Orders under the Constitution)

PART III.—Bihar

1. Bantar
2. Bauri
3. Bhogta
4. Bhuinya
5. Bhumi
6. Chamar, Mochi, Chamar-Rabidas, Chamar-Ravidas, Chamar-Rohidas, Charrmarkar
7. Chaupal
8. Dabgar
9. Dhobi, Rajak
10. Dom, Dhangad, Bansphor, Dharikar, Dharkar, Domra
11. Dusadh, Dhari, Dharhi

PART IV.—Gujarat

12. Ghasi
13. Halalkhor
14. Hari, Mehtar, Bhangi
15. Kanjar
16. Kurar
17. Labbegi
18. Mushar
19. Nat
20. Pan, Sawasi, Panr
21. Pasi
22. Rajwar
23. Turi

1. Ager
2. Bakad, Bant
3. Bawa-Dedh Debh-Sadhu
4. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamar-Ravidas, Chambhar, Chamgar, Harelayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mohi, (in Dangs district and Umergaon Taluka of Valsad district only), Nalia, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Rohit, Samgar
5. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Labbegi, Balmiki, Korar, Zadmali, Barwashia, Barvasia, Jamphoda, Zampana, Zampe, Rushi, Valmiki
6. Chalvadi, Channayya
7. Chenna Dasar, Holaya Dasar
8. Dangashia
9. Dhor, Kakkeyya, Kankayya
10. Gamatan
11. Garoda, Garo
12. Halleer
13. Halsar, Haslar, Hulasvar, Halasvar
14. Holar, Valhar
15. Holaya, Holer
16. Lingader
17. Mahar, Taral, Dhegu Megu
18. Mahavanshi, Dhed, Dhedh, Vankar, Maru Vankar, Anyaj
19. Mang, Matang, Minimadi
20. Mang-Garudi
21. Meghval, Meghal, Meghar
22. Mukri
23. Nadia, Hadi
24. Pasi
25. Sena, Shenva, Shenva, Sedna, Rawat
26. Shemalia
27. Thori
28. Tirgar, Tirbanda
29. Turi
30. Turi Barot, Dedh Barot
31. Balahi, Balai
32. Bhangi, Mehtar
33. Chamar
34. Chikwa, Chikvi
35. Koli, Kori
36. Kotwal (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mansur, Moren, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vindisha districts)).

1. Certain words omitted by Act 30 of 2000, s. 23 and the Fifth Sch. (w.e.f. 15-11-2000).
3. Ins. by Act 32 of 2002, s. 2.
Constitution (Scheduled Castes) Order, 1950
(Part III.—Rules and Orders under the Constitution)

PART V.—Haryana

1. Ad Dharmi
2. Balmiki, Chura, Bhangi
3. Bangali
4. Barar, Burar, Berar
5. [Batwal, Barwala]
6. Bauria, Bawaria
7. Bazigarr
8. Bhanjra
9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdas, Ravidas, Balahi, Batoi, Bhatoi, Bhambli, Chamar-Rohidas, Jatav, Jatava, Mochi, Ramdasia]
10. Chanal
11. Dagi
12. Darain
13. Deha, Dhaya, Dheu
14. Dhanak
15. Dhogri, Dhangri, Siggi
16. Durnna, Mahasha, Doon
17. Gagra
18. Gandhila, Gandil, Gondola
19. Kabirpanthi, Julaha
20. Khatik
21. Kori, Koli
22. Marija, Marecha
23. [Mazhabi, Mazhabi Sikh]
24. Megh, Meghwal
25. [Nat, Badi]
26. Od
27. Pasi
28. Pernia
29. Pherera
30. Sanhai
31. Sanhal
32. Sansi, Bhedkut, Manesh
33. Sansoi
34. [Sapela, Sapera]
35. Sarera
36. [Sikligar, Bariya]
37. Sirkiband.

PART VI.—Himachal Pradesh

28. Hali
29. Hesi
30. Jogi
31. Julaha, Julaha, Kabirpanthi, Keer
32. Kamoh, Dagoli
33. Kakoack
34. Khatik
35. Kori, Koli
36. Lohar
37. Marija, Marecha
38. Mazhabi
39. Megh
40. Nat
41. Od
42. Pasi
43. Pernia
44. Pherera, Pherera
45. Rehar, Rehara
46. Sanhai
47. Sanhal
48. Sansi, Bhedkut, Manesh
49. Sansoi
50. Sapela
51. Sarde, Sare, Sarare, Siryare, Sarehde
52. Sikligar
53. Sipi
54. Sirkiband
55. Tei
56. Thathian, Thathner
57. [Barwa]
1. Bantar
2. Bauri
3. Bhogta
4. Bhuiya
5. Chamar, Mochi
6. Choupal
7. Dabajar
8. Dhobi
9. Dom, Dhangad
10. Dusadh, Dhari, Dharhi
11. Ghasi
12. Halalkhor
13. Hair, Mehtar, Bhangi
14. Kanjar
15. Kuraia
16. Lalbegi
17. Musahar
18. Nat
19. Pan, Sawasi
20. Pasi
21. Rajwar
22. Turi.

1 Ins. by Act 30 of 2000, s. 23 and the Fifth Sch. (w.e.f 15-11-2000)
PART VII. - KARNATAKA

1. Adi Andhra
2. Adi Dravida
3. Adi Karnataka
4. Adiya (in Coorg district)
5. Agar
6. Ajila
7. Anamuk
8. Aray Mala
9. Arunthathiyar
10. Arwa Mala
11. Baira
12. Bakad
13. Vant (In Belgaum, Bijapur, Dharwar and North Kanara District)
14. Bakuda
15. Balagai
16. Bandi
17. Banjara, Lambani, Lambada, Lambadi, Lamani, Sugali, Sukali
18. Bathada
20. Bellara
21. Bhangi, Mehtar, Olguna, Rukhi, Malkana, Halalkhor, Labegi, Balmiki, Korar, Zadamli
22. Bhambi, Bambhi, Asadaru, Asodi, Chamadia, Chamar, Chamhbar, Chamgar, Haralayya, Harali, Khalpa, Machigir, Mochigir, Madar, Madig, Mohi, Muchi, Telegu Mochi, Karmati Mochi, Ranigir, Rohidas, Rohit, Samgar
23. Bhoi, Od, Odde, Vaddar, Waddar, Vaddar, Woddar
24. Bindla
25. Byagara
26. Chakkiilian
27. Chalavadi, Chalvadi, Channayya
28. Chandala
29. Chenna Dasar, Holaya Dasar
30. Dakkal, Dokkalwar
31. Dakkaliga
32. Dhur, Kakkayya, Kankayya
33. Dom, Dombara, Paidi, Pano
34. Ellamalwar, Yellammaelawandu
35. Ganti Chores
36. Garoda, Garo
37. Godda
38. Gosangi
39. Halleer
40. Halsar, Haslar, Hulasvar, Halasvar
41. Handi Jogis
42. Hasla
43. Holar, Valhar
44. Holaya, Holer, Holeya
45. Holeya Dasari
46. Jaggali
47. Jambuvulu
48. Kadaikan
49. Kailadi
50. Kempars
51. Ko-polupuvandu
52. Koosai
53. Kora, Korache, Korchar
54. Kora, Korave, Koravar
55. Kotegar, Metri
56. Kudumban
57. Kuravar
58. Lingader
59. Machala
60. Madari
61. Madiga
62. Mahar, Talai, Dhegu Megu
63. Mahavanshi, Dhed, Vankar, Maru-maruvonkar
64. Malia
65. Mala
66. Mala Dasari
67. Mala Hannai
68. Mala Jangam
69. Mala Masti
70. Mala Sale, Netkani
71. Mala Sanyasi
72. Mang, Matang, Minimadig
73. Mang Garudi, Mang Garodi
74. Mannu
75. Masthi
76. Mavilan
77. Meghuali, Menghvar
78. Moger
79. Mukri
80. Mundala

1 Subst. by Act 61 of 2002, s. 2 and the First Sch., for entry 17.
Constitution (Scheduled Castes) Order, 1950
(Part III.—Rules and Orders under the Constitution)

81. Nadia, Hadid
82. Nalkadaya
83. Naikkeyava
84. Nayadi
85. Pale
86. Pallan
87. Pambada
88. Panchama
89. Panniandi
90. Paraikan, Paraya
91. Paravan
92. Raneyar
93. Samagara
94. Samban
95. Sapari
96. Sillekuthus
97. Sindholu, Chindollu
98. Sudugadu Siddha
99. Thoti
100. Tirgar, Tirbanda
101. Valluvan.

Part VIII.—Kerala

33. Kudumban
34. Kuravan, Sidhanar, Kuravar, Kurava, Sidhana
35. Maila
36. Malayan [in the areas comprising the Malabar district as specified by sub-section (2) of section 5 of the States Reorganisation Act, 1956 (37 of 1956)]
37. Mannan, Pathiyar, Perumannan, Vannan Velan

(12. Bharathar (other than Parathar), Paravan)

14. Chakkilyan
15. Chamar, Muchi
16. Chandala
17. Cheruman
18. Domban
19. Gossangi
20. Hasal
21. Holey
22. Kadaiyan
23. Kakkan, Kakkan
24. Kalladi
25. Kanakkhu, Padanna, Padannan
27. Koosa
28. Koosan, Koosan

1. Omitted by Act 61 of 2002, s. 2 and the First Sch.
2. Subs. by s. 2 and the First Sch., ibid., for entry 12.
3. Omitted by Act 10 of 2003, s. 3 and the First Sch.
Constitution (Scheduled Castes) Order, 1950

(PART IX.—Madhya Pradesh)

28. Kanjar
29. Katia, Patharia
30. Khatik
31. Koli, Kori
32. Kotwal (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jabua, Khargone, Mandsaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha Districts)
33. Khangar, Kanera, Mirdha
34. Kuchbandhia
35. Kumar (in Chhatarpur, Datia, Panna, Rewa, Satna, Shahdol, Sidhi and Tikamgarh districts)
36. Mahar, Melra, Mehar, Mahara
37. Mang, Mang Garodi, Mang Garudi, Dinkhadi Mang, Mang Mahasi, Madari, Garudi, Radhe Mang
38. Meghwal
39. Moghia
40. Muskhan
41. Nat, Kasbelia, Sapera, Navigkar, Kubutar
42. Pardhi (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jabua, Khargone, Mandsaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha Districts)
43. Pasri
44. Rajjhar
45. Sansi, Sansia
46. Silawat
47. Zamra
48. Sargara

(PART X.—Maharashtra)


12. Bhangi, Mehtar, Olgara, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zaddmali, Heia]
Constitution (Scheduled Castes) Order, 1950
(Part III.—Rules and Orders under the Constitution)

13. Bindla
14. Byagara
15. Chalvadi, Channayya
17. Dakkal, Dokkalwar
18. Dhor, Kakkayya, Kankayya, Dohor
19. Dom, Dumar
20. Ellamalvar, Yellamalawandlu
21. Ganda, Gendi
22. Garoda, Gari
23. Ghasi, Ghasia
24. Halleer
25. Halsar, Haslar, Hulasvar, Halasvar
26. Holar, Valhar
27. Holaya, Hole, Holeya, Holiya
28. Kaladi (in Akola, Amravati, Bhandara, Buldana, Nagpur, Wardha and Yavatmal districts and Chandrapur district, other than Rajura tahsil)
29. Kafia, Patharia
30. Khangar, Kanera, Mirdha
31. Kathak, Chikwa, Chikvi
32. Kolupulawandlu
33. Kori
34. Lingader
35. Madgi
36. Madiga
37. Mahar, Mehra, Tarai, Dhegu Megu
38. Mahavanshi, Dhed, Vankar, Maru Vankar
39. Mala
40. Mala Dasari
41. Mala Hannai
42. Mala Jangam
43. Mala Masti
44. Mala Sale, Netkani
45. Mala Sanyasi
46. Mang, Matang, Minimadig, Dankhni Mang, Mang Mahashi, Madari, Garudi, Radhe Mang
47. Mang Garodi, Mang Garudi
48. Manne
49. Mashti
50. Meghval, Menghvar
51. Mitha Ayyalvar
52. Mukri
53. Nadia, Hadi
54. Pasi
55. Sansi
56. Shenva, Chenva, Sedma, Ravat
57. Sindholtu, Chindollu
58. Tirgar, Tirbanda
59. Turl.

PART XI.—Manipur

5. Patni
6. Sutradhar
7. Yaithibi.

PART XII.—Meghalaya

9. Kaibartta, Jaliya
10. Laibegi
11. Mahar
12. Mehtar, Bhangi
13. Muchi, Rishi
14. Namasudra
15. Patni
Constitution (Scheduled Castes) Order, 1950
(PART III. — Rules and Orders under the Constitution)

PART XIII — Orissa

1. Adi Andhra
2. Amant, Amat, Dandachhata Majhi
3. Audhella
4. Badalik
5. Bagheli, Baghuti
6. Bajkur
7. Barli
8. Bariki
9. Basor, Burud
10. Bauri, Bona Bauri, Dasia Bauri
11. Bauzi
12. Bawri
13. Bedia, Bejia
14. Beldar
15. Bhta
16. Bhoi
17. Chachati
18. Chakali
19. Chamar, Chama, Chamar-Ravidas, Chamar-Rehid, Mohoi, Much, Satrami
20. Chandala
21. Chandali Maru
22. Dandasai
23. Dewar, Dhibara, Keuta, Kalibarta
24. Dhanwan
25. Dhaba, Dhibi
26. Dom, Dumbo, Duria Dom
27. Dosadha
28. Ganda
29. Ghantarghada, Ghantra
30. Ghast, Ghastia
31. Ghogia
32. Ghsuria
33. Godagali
34. Godari
35. Godra
36. Gokha
37. Govan
38. Gorai, Korait
39. Hadi, Hadi, Hari
40. Irika
41. Jaggali
42. Kandra, Kadama, Kadama, Koduma, Kodma
43. Karua
44. Katia
45. Kela, Sapua Kela, Nalas Kela, Sabchia Kela, Matia Kela
46. Khadala
47. Kodalo, Khodalo
48. Kori
49. Kummari
50. Kurungu
51. Laban
52. Lahari
53. Madari
54. Madiga
55. Mahuria
56. Mala, Jhala, Malo, Zala, Malha, Jholi
57. Mang
58. Mangan
59. Mehr, Mahar
60. Mehta, Bhangi
61. Mewar
62. Mundapotta
63. Musahar
64. Nagarchi
65. Namasudra
66. Paidi
67. Painda
68. Pamidi
69. Pan, Pana, Buna Pana, Desua Pana
70. Panchama
71. Panika
72. Panka
73. Pantanti
74. Pap
75. Pati
76. Patial, Patiker, Pattranti, Patua
77. Rajna
78. Relli
79. Sabukha
80. Samasi
81. Sanei
82. Sapari
83. Sauntia, Santia
84. Sidhra
85. Sinduria
86. Silai, Khajuria
87. Tamadia
88. Tamudia
89. Tania
90. Turi
92. Ujia
93. Valmiki, Valmiki
94. Mangali (in Koraput and Kalahandi districts)
95. Mirgar (in Navrangpur districts.)

2. Subs. by Act 31 of 2007, s. 2.
4. Ins. by s. 2. (Ref.)
Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

**PART XIV. — Punjab**

| 1.    | Ad Dhami                        |
| 2.    | Balmiki, Chura, Bhangi          |
| 3.    | Bangali                         |
| 4.    | Barar, Burar, Berar             |
| 5.    | Batwal, Barwala                 |
| 6.    | Bauria, Bawaria                 |
| 7.    | Bazigar                         |
| 8.    | Bhanjra                         |
| 9.    | Chamar, Jatia Chamar, Rehgar, Raigar, Ramdas, Ravidas, Ramdasia, Ramdasia Sikh, Ravidasia, Ravidasia Sikh |
| 10.   | Chanal                          |
| 11.   | Dagi                            |
| 12.   | Darain                          |
| 13.   | Deha, Dhaya, Dhea               |
| 14.   | Dhanak                          |
| 15.   | Dhogri, Dhangri, Siggi          |
| 16.   | Dumna, Mahasha, Doom            |
| 17.   | Gagra                           |
| 18.   | Gandhila, Gandil, Gondola       |
| 19.   | Kabirpanthi, Julaha             |
| 20.   | Khatik                          |
| 21.   | Kori, Koli                      |
| 22.   | Marija, Marecha                 |
| 23.   | Mazhabi, Mazhabi Sikh           |
| 24.   | Meegh                           |
| 25.   | Nat                             |
| 26.   | Od                              |
| 27.   | Pasi                            |
| 28.   | Perna                           |
| 29.   | Pherera                         |
| 30.   | Sanhai                          |
| 31.   | Sanhal                          |
| 32.   | Sansi, Bhedkut, Manesh          |
| 33.   | Sansoi                          |
| 34.   | Sapela                          |
| 35.   | Sarera                          |
| 36.   | Sikligar                        |
| 37.   | Sirki Sand.                     |
| 38.   | Mochi                           |
| 39.   | Mahatam, Rai Singh              |

**PART XV. — Rajasthan**

| 18.   | Chandal                         |
| 19.   | Dabgar                          |
| 20.   | Dhanak, Dhanuk                  |
| 21.   | Dhankia                         |
| 22.   | Dhobi                           |
| 23.   | Dholi                           |
| 24.   | Dome, Dom                       |
| 25.   | Gandla                          |
| 26.   | Garaacha, Gancha                |
| 27.   | Garo, Garura, Gurda, Garoda     |
| 28.   | Gavaria                         |
| 29.   | Godhi                           |
| 30.   | Jingar                          |
| 31.   | Kalbelia, Saperia               |
| 32.   | Kamad, Kamadia                  |
| 33.   | Kanjar, Kunjar                  |
| 34.   | Kapadia, Sansi                  |
| 35.   | Khangar                         |
| 36.   | Khatik                          |
| 37.   | Koli, Kori                      |
| 38.   | Kooth Band, Kuchband            |

1. Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 5.
3. Ins by s. 2, ibid.
4. Ins by Act 31 of 2007, s. 2 (w.e.f. 29-8-2007).
Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

39. Koría
40. Madari, Bazigar
41. Mahar, Taral, Dhegumegu
42. Mahyavarni, Dhed, Dheda, Vankar, Maru, Vankar
43. Majhibi
44. Mang, Matang, Minimadig
45. Mang Garodi, Mang Garudi
46. Megh, Meghval, Meghval, Menghvar
47. Mehar
48. Nat, Nut

49. Pasi
50. Rawal
51. Salvi
52. Sansi
53. Santia, Satia
54. Sarbhangi
55. Sargara
56. Singiwal
57. Thori, Nayak
58. Tirgar, Tirbanda
59. Turi.

PART XVI.—Tamil Nadu

1. Adi Andhra
2. Adi Dravida
3. Adi Karnataka
4. Ajila
5. Arunthathiyar
6. Ayyanar (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
7. Bairol
8. Bakuda
9. Bandi
10. Bellara
11. Bharatar (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
12. Chakkilpian
13. Chalavadi
14. Chamarr, Muchi
15. Chanthala
16. Cheruman
17. Devendrakulasathan
18. Dom, Dombara, Paidi, Pano
19. Domban
20. Godagali
21. Godda
22. Gosangi
23. Holeya
24. Jaggali
25. Jambuvulu
26. Kadaiyan
27. Kakkalan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
28. Kalladi
29. Kanakkan, Padanna (in the Nilgiris district)
30. Karimpalan
31. Kavara (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
32. Kolliyan
33. Koosa
34. Kootan, Koodan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
35. Kudumban
36. Kuvvan, Sithanar
37. Madari
38. Madiga
39. Malia
40. Mala
41. Mannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
42. Mavilan
43. Moger
44. Mundala
45. Nalakeyava
46. Nayadi
47. Padannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
48. Pagadai
49. Pallai
50. Patilavan
51. Pambada
52. Panan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)
53. Panchama
54. Pandali
55. Pannianadi
56. Paraiyan, Parayan, Sambavar
### Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

<table>
<thead>
<tr>
<th>57.</th>
<th>Paravan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)</th>
</tr>
</thead>
<tbody>
<tr>
<td>58.</td>
<td>Pathiyam (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)</td>
</tr>
<tr>
<td>59.</td>
<td>Pulayan, Cheramar</td>
</tr>
<tr>
<td>60.</td>
<td>Puthirai Vannan</td>
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<tr>
<td>61.</td>
<td>Raneyar</td>
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<td>62.</td>
<td>Samagara</td>
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<td>63.</td>
<td>Samban</td>
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<td>64.</td>
<td>Sapari</td>
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<td>65.</td>
<td>Semman</td>
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<tr>
<td>66.</td>
<td>Thandan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district)</td>
</tr>
</tbody>
</table>

| 67. | Thoti |
| 68. | Tiruvalluvar |
| 69. | Vallon |
| 70. | Valluvan |
| 71. | Vannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 72. | Vathiriyen |
| 73. | Velan |
| 74. | Vetan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 75. | Vettiyan |
| 76. | Vettuvan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |

#### PART XVII.—Tripura

| 1. | Bagdi |
| 2. | Bhuimali |
| 3. | Bhunar |
| 4. | Chamar, Muchi |
| 5. | Dandasi |
| 6. | Dhenuar |
| 7. | Dhoa |
| 8. | Dum |
| 9. | Ghazi |
| 10. | Gour |
| 11. | Gur |
| 12. | Jalia Kaibarta |
| 13. | Karar |
| 14. | Kalindi |
| 15. | Kan |
| 16. | Kanda |

| 17. | Kanugh |
| 18. | Keot |
| 19. | Khadit |
| 20. | Kharia |
| 21. | Koch |
| 22. | Koir |
| 23. | Kol |
| 24. | Kora |
| 25. | Kotal |
| 26. | Mahisyadas |
| 27. | Mali |
| 28. | Mehtor |
| 29. | Musahar |
| 30. | Namasudra |
| 31. | Patni |
| 32. | Sabar. |

1[(33. Dhuhi, Sabdakar, Badyakar]

#### PART XVIII.—Uttar Pradesh

| 1. | Agariya \(^2\) [excluding Sonbhadra districts] |
| 2. | Badhik |
| 3. | Badi |
| 4. | Baheliya |
| 5. | Baiga \(^1\) [excluding Sonbhadra districts] |
| 6. | Baisvar |
| 7. | Bajaniya |
| 8. | Baigi |
| 9. | Balahar |
| 10. | Balai |
| 11. | Balmiki |
| 12. | Bangali |

| 13. | Banmanus |
| 14. | Bansphor |
| 15. | Barwar |
| 16. | Basor |
| 17. | Bawariya |
| 18. | Beldar |
| 19. | Beriya |
| 20. | Bhantu |
| 21. | Bhuiyia \(^2\) [excluding Sonbhadra district] |
| 22. | Bhuiyar |
| 23. | Boira |

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\(^1\) Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 33

\(^2\) Ins. by Act 10 of 2003, s. 3 and the First Sch.
25. Chero 1 [excluding Sonbhadra and Varanasi districts]
26. Dabgar
27. Dhangar
28. Dhanuk
29. Dharkar
30. Dhobi
31. Dom
32. Domar
33. Busadh
34. Gharmi
35. Ghasiya
36. Gond 1 [excluding Mehraiganj, Sidharth Nagar, Basti Gorakhpur, Deoria, Mau, Azamgarh, Jhansi, Balia, Gazipur, Varanasi, Mirzapur and Sonbhadra districts]
37. Gual
38. Habura
39. Hari
40. Hela
41. Kalabaz
42. Kanjar
43. Kapariya
44. Karwal
45. Khairaha

1. Bagdi, Duley
2. Bahelia
3. Bati
4. Bantar
5. Bauri
6. Beldar
7. Bhogta
8. Bhaimali
9. Bhuiya
10. Bind
11. Chamar, Charmakar, Mochi, Muchi, Rabidas, Ruidas, Rishi
12. Chaupal
13. Dabgar
14. Damai (Nepali)
15. Dhoba, Dhobi
16. Doai
17. Dom, Dhangad
18. Dosadh, Dusadh, Dhari, Dharhi
19. Ghasi
20. Gronhi
21. Halakhor

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1. Ins. by Act 10 of 2003, s. 3 and the First Sch.
2. Subs. by s. 3 and the First Sch., ibid., for entry 46.
Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

44. Mallah
45. Musahar
46. Namasudra
47. Nat
48. Nuniya
49. Paliya
50. Pan, Sawasi
51. Pasi

52. Patni
53. Pod, Poundra
54. Rajbanshi
55. Rajwar
56. Sarki (Nepali)
57. Sunri (excluding Saha)
58. Tiyar
59. Turi.

1[60. Chain (in Malda, Murshidabad, Nadia and Dakhin Dinajpur districts).]

2[PART XX.—Mizoram]

1. Bangphor
2. Bhuinmali or Mali
3. Brittial-Bania or Bania
4. Dhipri or Dhiobi
5. Dugla or Dholi
6. Hira
7. Jalekot
8. Jhalo, Malo or Jhalo-Malo

9. Kaibarta or Jaliya
10. Lalbegi
11. Mahara
12. Mehtor or Bhangi
13. Muchi or Rishi
14. Namasudra
15. Patni
16. Sutradhar.]

3[PART XXI.—Arunachal Pradesh]

4[PART XXII.—Goa]

1. Bhangi (Hadi)
2. Chambar
3. Mahar

4. Mshyavanshi (Vankar)

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1 Ins. by Act 25 of 2002, s. 2.
2 Ins. by Act 34 of 1986, s. 13 and the First Sch. (w.e.f 20-3-1987).
3 Ins. by Act 69 of 1986, s. 16 and the First Sch. (w.e.f 20-3-1987).
4 Omitted by Act 61 of 2002, s. 2 and First Sch.
5 Ins. by Act 18 of 1987, s. 19 and the First Sch. (w.e.f. 30-3-1987).
Constitution (Scheduled Cases) Order, 1950
(PART III.—Rules and Orders under the Constitution)

(PART XXIII.—Chhattisgarh)

1. Audhelia
2. Bagri, Bagdi
3. Bahna, Bahana
4. Balahi, Balai
5. Banchada
6. Barahar, Basod
7. Bargunda
8. Basar, Burud, Bansor, Bansodi, Bansphor, Basar
9. Bedia
10. Beldar, Sunkar
11. Bhangi, Mehra, Balmiki, Lalbegi, Dharbar
12. Bhanumati
13. Chadar
14. Chamar, Chamari, Bairwa, Bhambhi, Jatav, Mochi, Regar, Nana, Rohidas, Ramnami, Satnamni, Suryabhansi, Suryaramnami, Aharwar, Chamari, Mangan, Raish
15. Chidhar
16. Chikwa, Chikvi
17. Chitar
18. Dahalt, Dahayat, Dahar
19. Dewar
20. Dhaauk
21. Dhed, Dher

(PART XXIV.—Uttaranchal)

1. Agaria
2. Badhik
3. Badi
4. Baheliya
5. Baiga
6. Baiswar
7. Bajaniya
8. Baigri
9. Balhar
10. Balai
11. Balmuki
12. Bangali
13. Banmanus
14. Bansphor
15. Barwar
16. Basor
17. Bawariya
18. Beldar
19. Beriya
20. Bhantu
21. Bhuiya
22. Bhujar
23. Boria

22. Dohor
23. Dom, Dumar, Dome, Domar, Doris
24. Ganda, Gandi
25. Ghiasi, Ghaisia
26. Hollya
27. Kanjar
28. Kattia, Patharia
29. Khatik
30. Koli, Kori
31. Khaangar, Kanera, Mirsha
32. Kuchbandhia
33. Mahar, Mehra, Mehar
34. Mang, Mang Garodi, Mang Garudi, Dankhani Mang, Mang Mahasi, Madari, Garudi, Radhe Mang
35. Meghwal
36. Mogha
37. Mokhan
38. Nat, Kalbelia, Sapera, Nadvigar, Kubutar
39. Pasi
40. Ruijhia
41. Sansi, Sansia
42. Silawat
43. Zamra
44. Turi

1 Ins. by Act 28 of 2002, s 19 and the Third Sch (w.e.f 1-11-2000).
2 Ins. by Act 31 of 2007, s 2.
3 Ins. by Act 29 of 2000, s 24 and the Fifth Sch (w.e.f 9-11-2000).
47. Khatik
48. Kharot
49. Kol
50. Kori
51. Korwa
52. Lalbegi
53. Majhwar
54. Mazhabi
55. Musahar
56. Net
57. Pankha
58. Parahiya
59. Pasi, Tarmali
60. Patar
61. Sahariya
62. Sansaurhiya
63. Sansiya
64. Shilpkar
65. Turaicha.
THE CONSTITUTION (SCHEDULED CASTES) ([UNION TERRITORIES]) ORDER 1951
C.O. 32

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Scheduled Castes) ([Union Territories]) Order, 1951.

2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes, specified in [Parts I to III] of the Schedule to this Order shall, in relation to the [Union territories] to which those parts respectively relate, be deemed to be Scheduled Castes so far as regards members thereof resident in the localities specified in relation to them respectively in those Parts of that Schedule.

3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu, [the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.

4. Any reference in this Order to a Union territory in Part I of the Schedule shall be construed as a reference to the territory constituted as a Union territory, as from the first day of November, 1956, any reference to a Union territory in Part II of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the first day of November, 1966 and any reference to a Union territory in Part III of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the day appointed under clause (b) of section 2 of the Goa, Daman and Diu Reorganisation Act, 1987.]

THE SCHEDULE

PART I.—Delhi

Throughout the Union territory: —

1. Adi-Dharmi
2. Agria
3. Aheria
4. Balai
5. Banjara
6. Bawaria
7. Bazigar
8. Bhangi
9. Bhil
10. Chamar, Chanwar Chamar, Jatava or Jatav Chamar, Mochi, Ramdasia, Ravidasi, Raidasi, Rehgar or Raigar
11. Chohra (Sweeper)
12. Chuhra (Balmiki)
13. Dhanak or Dhanuk
14. Dhobi
15. Dom
16. Gharranmi
17. Julaha (Weaver)
18. Kabirpanthi
19. Kachhandha
20. Kanjar or Giaruh
21. Khatik
22. Koli
23. Lalbaghi
24. Madari
25. Mallah
26. Mazhabi
27. Meghwal
28. Narbut
29. Nai (Rana), Badi
30. Pasi
31. Perna
32. Sansi or Bhedkut
33. Sapera
34. Sikligar
35. Singiwal or Kalbelia
36. Sirkiband.

2. Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.
3. Subs. by Act 18 of 1987, s. 19 and the First Sch., for "Parts I to IV" (w.e.f. 30-5-1987).
4. Subs. by Act 63 of 1956, s. 3 and the Second Sch.
5. Subs. by Act 15 of 1990, s. 3, for "or the Sikh".
7. Subs. by Act 61 of 2002, s. 2 and Second Sch.
Constitution (Scheduled Castes) (Union Territories) Order, 1951

(PART III—Rules and Orders under the Constitution)

1. Ad Dharmi
2. Bangali
3. Barar, Burar or Berar
4. Batwal, Barwala
5. Bauria or Bawaria
6. Bazigar
7. Balmiki, Chura or Bhangi
8. Bhanjra
9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdas or Ravidasi
10. Chanal
11. Dagi
12. Darain
13. Dhanak
14. Dhogri, Dhangri or Siggi
15. Dunna, Mahasha or Doom
16. Gagra
17. Gandhila or Gandid Gondola
18. Kabirpanthi or Julaha
19. Khatik
20. Kori or Koli
21. Marija or Marecha
22. Mazhabi
23. Megh
24. Nat
25. Od
26. Pasi
27. Perna
28. Pherera
29. Sanhai
30. Sanhal
31. Sansoi
32. Sansi, Bhedkut or Manesh
33. Sapela
34. Sarera
35. Sikligar
36. Sirikband.

(PART III.—Daman and Diu)

Throughout the Union territory:

1. Bhangi (Hadi)
2. Chambhar, Mochi
3. Mahar
4. Mahyavanshi (Vankar)
THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED CASTES ORDER, 1956

C.O. 52

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Sadar-i-Riyasat of Jammu and Kashmir, is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.

2. The castes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Jammu and Kashmir:

Provided that no person who professes a religion different from the Hindu [1, the Sikh or the Buddhist] religion.

THE SCHEDULE

1. Barwala
2. Basith
3. Batwal
4. Chamar or Randasia, Chamar-Ravidas, Chamar-Rohidas]
5. Chura, Bhangi, Balmiki, Mehtar
6. Dhyar
7. Doom or Mahasha, Dumna]
8. Gardi
9. Jolaha
10. Megh or Kabirpanthi
11. Ratal
12. Saryara

---

1 Published with the Ministry of Law Notifn. No. S.R.O. 3135A, dated the 22nd December, 1956, Gazette of India, Extraordinary, 1956, Part II, Section 3, page 2686A.
2 Subs. by Act 12 of 1990, s 6, for "or the Sikh" (w.e.f. 3-6-1990)
3 Subs. by Act 61 of 2002, s 2 and Second Sch
THE CONSTITUTION (DADRA AND NAGAR HAVELI) SCHEDULED CASTES ORDER, 1962

C.O. 64

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President is pleased to make the following Order, namely:

1. This Order may be called the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

2. The castes, races or tribes, or parts of, or groups within, castes, races or tribes specified in the Schedule to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Dadra and Nagar Haveli so far as regards members thereof resident in that Union territory:

Provided that no person, who professes religion different from the Hindu 1, the Sikh or the Buddhist 2 religion, shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

1. Bhangi
2. Chamar
3. Mahar
[4. Mahayavanshi.]

---

1 Published with the Ministry of Law Notfn No G.S.R. 300, dated the 30th June, 1962, Gazette of India, Extraordinary, 1962, Part II, Section 3, page 389
2 Subs by Act 15 of 1990, s. 5, for "or the Sikh" (w.e.f. 3-6-1990)
3 Subs by Act 61 of 2002, s. 2 and Fourth Sch
THE CONSTITUTION (PONDICHERRY) SCHEDULED CASTES ORDER, 1964

C.O. 68

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Pondicherry) Scheduled Castes Order, 1964.

2. The castes, races or tribes or parts of or groups within castes, races or tribes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Pondicherry so far as regards members thereof resident in that Union territory:

Provided that no person, who professes a religion different from the Hindu 2[or the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

1. Adi Andhra
2. Adi Dravida
3. Chakkiliyan
4. Jambuvulu
5. Kuravan
6. Madiga
7. Mala, Mala Masti
8. Paky
9. Palian
10. Parayan, Sambavar
11. Samban
12. Thoti
13. Valluvan
14. Yetan
15. Vetiyian.
2[16. Puthirai Vannan.]

1 Published with the Ministry of Law Notifn. No. O.S.R. 419, dated the 5th March, 1964. Gazette of India, Extraordinary, 1964, Part II, Section 3(i), page 327
2 Subs. by Act 15 of 1990, s 7, for "or the Sikh" w.e.f 3-6-1990
3 Ins. by Act 61 of 2002, s 2 and 2nd Sch
THE CONSTITUTION (SIKKIM) SCHEDULED CASTES ORDER, 1978

C.O. 110

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governor of the State of Sikkim, is pleased to make the following order, namely:—

1. This Order may be called the Constitution (Sikkim) Scheduled Castes Order, 1978.

2. The castes, races or tribes, or parts of, or groups within, castes, races or tribes specified in the Schedule to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Sikkim so far as regards members thereof resident in that State:

Provided that no person, who professes a religion different from the Hindu [1, the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

1. Damai (Nepali)
2. Kami (Nepali), Lohar (Nepali)
3. Majhi (Nepali)
4. Sarki (Nepali).

---

1 Published with the Ministry of Law, Justice and Company Affairs Nootn. No. G.S.R. 334(E), dated the 22nd June, 1978, Gazette of India, Extraordinary, 1978, Part II, Section 3 (i), page 545(a).
2 Subs. by Act 15 of 1990, s. 7, for "or the Sikh" (w.e.f. 3-6-1990).
ANNEXURE-IV

STATEMENT SHOWING DETAILS OF THE PROPOSALS PENDING WITH MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

(i) Proposals in which RGI did not agree to the point of view of the State Governments even on a second reference

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State</th>
<th>Name of community</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Odisha</td>
<td>(i) Agheri Kela, Sinduria Kela,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(ii) Goudia Kela,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(iii) Pana Baishnab, Pano Baishnab,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(iv) Kalandi, Kalandi Baishnab, Kalindi Baishnab,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(v) Kandra Baishnab, Kandara Baishnab,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(vi) Bauri Baishnab,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(vii) Dhoba Baishnab,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(viii) Gokha Baishnab, Gokah Baishnab,</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(ix) Kesuria,</td>
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<tr>
<td></td>
<td></td>
<td>(x) Bhina/ Tula Bhina,</td>
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<tr>
<td></td>
<td></td>
<td>(xi) Mehantar, Mehentar and</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(xii) Sitra,</td>
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<tr>
<td></td>
<td></td>
<td>(xiii) Tiar, Tior</td>
</tr>
<tr>
<td>2</td>
<td>Chhattisgarh</td>
<td>(xiv) Mahra/ Mahara</td>
</tr>
<tr>
<td></td>
<td></td>
<td>(xv) Chik Ganda/ Chik/Cheek</td>
</tr>
<tr>
<td>3</td>
<td>Uttarakhand</td>
<td>(xvi) Namasudra, Pod, Poundra</td>
</tr>
</tbody>
</table>

The cases shown in the above table for inclusion in the Scheduled Castes list were referred to RGI twice, however, the RGI did not agree for the same on both the occasions. As per approved Modalities, the final decision on these claims is under consideration of the Ministry since June, 2010 [Sl. No.(xiv)&(xv)], October, 2010 [Sl. No.(i)-(xii)], and January, 2011 [Sl. No.( xvi)] except the case at Sl. No. (xiii). The case at Sl. No. (xiii) is under process. The comments from RGI has been received only on 21.06.2012.

(ii) Proposal in which comments from both the RGI and NCSC have been obtained and is to be further processed by the Ministry

<table>
<thead>
<tr>
<th>State</th>
<th>Community</th>
<th>Proposal in brief</th>
<th>Date of receipt of comments of NCSC</th>
</tr>
</thead>
<tbody>
<tr>
<td>Odisha</td>
<td>Khatia</td>
<td>Inclusion as synonym of Katia at Sl. No. 44</td>
<td>13.06.2012</td>
</tr>
</tbody>
</table>
**ANNEXURE-V**

**STATEMENT SHOWING DETAILS OF PROPOSALS FOR MODIFICATION IN THE LIST OF SCHEDULED CASTES, PENDING WITH THE REGISTRAR GENERAL OF INDIA (RGI)**

<table>
<thead>
<tr>
<th>S. No.</th>
<th>State</th>
<th>Name of community</th>
<th>Proposal in brief</th>
<th>Date of reference made to RGI by the Ministry</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Madhya Pradesh</td>
<td>1. Sakhwar</td>
<td>Inclusion as synonym of Chamar (Sl. No. 14)</td>
<td>06.10.2008</td>
</tr>
<tr>
<td>2.</td>
<td>Orissa</td>
<td>2 Chik, Chik Badaik</td>
<td>Inclusion as synonym of Badaik (Sl.No. 4)</td>
<td>07.05.2008</td>
</tr>
<tr>
<td></td>
<td></td>
<td>3. Situria</td>
<td>Inclusion as synonym of Ghantarghada (Sl. No. 30)</td>
<td>02.03.2010*</td>
</tr>
<tr>
<td></td>
<td></td>
<td>4. Jayantara Pano, Jena</td>
<td>Inclusion as synonym of Pan, Pano (Sl. No. 69)</td>
<td>15.07.2011*</td>
</tr>
<tr>
<td></td>
<td></td>
<td>5. Poundra, Pod, etc Bengali refugee</td>
<td>Inclusion as new entry</td>
<td>15.07.2011*</td>
</tr>
<tr>
<td></td>
<td></td>
<td>6. Khadal, Khodal, Khadola</td>
<td>Inclusion as synonym of Khadala (Sl. No. 46)</td>
<td>15.07.2011*</td>
</tr>
<tr>
<td></td>
<td></td>
<td>8. Adi Andhra</td>
<td>Deletion of existing entry (Sl. No. 1)</td>
<td>07.10.2009</td>
</tr>
<tr>
<td></td>
<td></td>
<td>9. Chandala</td>
<td>Deletion of existing entry (Sl. No. 16)</td>
<td>07.10.2009</td>
</tr>
<tr>
<td></td>
<td></td>
<td>10. Koosa</td>
<td>Deletion of existing entry (Sl. No. 31)</td>
<td>07.10.2009</td>
</tr>
<tr>
<td></td>
<td></td>
<td>11. Madiga</td>
<td>Inclusion as new entry</td>
<td>07.10.2009</td>
</tr>
<tr>
<td></td>
<td></td>
<td>12. Ajilla, (Sl. No. 4), Nalakeyava (Sl. No. 41), Nalkadaya (Sl. No. 42) and Koppalan</td>
<td>Clubbing of existing entries (Sl. No. 4, 41, 42) and inclusion of a new community Koppalan as synonym at Sl. 4.</td>
<td>07.10.2009</td>
</tr>
<tr>
<td></td>
<td></td>
<td>13. Peruvannan</td>
<td>Inclusion as synonym of Vannan, Mannan, etc. communities</td>
<td>21.03.2011</td>
</tr>
<tr>
<td>4.</td>
<td>Karnataka</td>
<td>14. Bovi (Non-Best), Kallu Waddar, Mannu Waddar</td>
<td>Inclusion as synonym of Bhovi, etc. at Sl. No. 23</td>
<td>07.05.2010</td>
</tr>
<tr>
<td>5.</td>
<td>Chhattisgarh</td>
<td>15. Audhelia , Adholia, Adhoria, Adhoulia</td>
<td>Inclusion as synonym of Audhelia (Sl. No. 1)</td>
<td>18.08.2011</td>
</tr>
<tr>
<td></td>
<td></td>
<td>17. Kanu</td>
<td>Inclusion as new entry</td>
<td>08.12.2011</td>
</tr>
</tbody>
</table>

* A further clarification in these cases has been forwarded to RGI vide this Ministry’s letter dated 18.06.2012 in response to RGI’s letter dated 13.06.2012.
**ANNEXURE-VI**

**STATEMENT SHOWING DETAILS OF THE PROPOSALS PENDING WITH THE NATIONAL COMMISSION FOR SCHEDULED CASTES**

<table>
<thead>
<tr>
<th>State</th>
<th>Name of community</th>
<th>Proposal in brief</th>
<th>Date of reference made to NCSC</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Odisha</td>
<td>1. Gaudia Kela</td>
<td>Inclusion as synonym of Kela, Sapua Kela, etc. (Sl. No. 45)</td>
<td>02.03.2010*</td>
</tr>
<tr>
<td></td>
<td>2. Adhuria Domb, Adhuria Dom</td>
<td>Inclusion as synonym of Dom, Dombo, etc. (Sl. No. 27)</td>
<td>02.03.2010*</td>
</tr>
<tr>
<td></td>
<td>3. Rajak, Rajaka</td>
<td>Inclusion as synonym of Dhoba, Dhobi (Sl. No. 26)</td>
<td>02.03.2010*</td>
</tr>
<tr>
<td></td>
<td>4. Betra</td>
<td>Inclusion as synonym of Turi (Sl. No. 91)</td>
<td>02.03.2010*</td>
</tr>
<tr>
<td></td>
<td>5. Patratanti</td>
<td>Deletion from Scheduled Caste list (Sl. No. 76)</td>
<td>09.08.2011</td>
</tr>
<tr>
<td></td>
<td>6. Bariki</td>
<td>Deletion from Scheduled Caste list (Sl. No. 8)</td>
<td>09.08.2011</td>
</tr>
<tr>
<td></td>
<td>7. Kummari</td>
<td>Deletion from Scheduled Caste list (Sl. No. 49)</td>
<td>09.08.2011</td>
</tr>
</tbody>
</table>

*The ethnographic information along with recommendation of the State Government and comments of Registrar General of India has been again furnished to NCSC vide this Ministry's letter dated 18.06.2012, as requested by NCSC vide their letter No. 7/Inclusion& Exclusion/2012-SSW-I, dated 13.06.2012.*
ANNEXURE - VII

MINUTES OF THE FOURTEENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 13\textsuperscript{TH} JUNE, 2012

The Committee met from 1500 hrs. to 1640 hrs. in Committee Room 'E', Parliament House Annexe, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS

LOK SABHA

2. Smt. Susmita Bauri
3. Shri Devidhan Besra
4. Shri Premchand Guddu
5. Dr. Manda Jagannath
6. Shri Mohan Jena
7. Shri R. Dhruvanarayana
8. Shri Ramashankar Rajbhar

MEMBERS

RAJYA SABHA

9. Smt. Jharna Das Baidya
10. Shri Ahmad Saeed Malihabadi
11. Shri Baishnab Parida
12. Shri Nandi Yelliah

LOK SABHA SECRETARIAT

1. Shri Deepak Mahna - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri P.C. Choulda - Additional Director
1. At the outset, Hon'ble Chairman welcomed the Members and representatives of the Ministry of Social Justice and Empowerment to the sitting of the Committee. He informed that "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 which seeks to amend the Constitution (Scheduled Castes) Order, 1950 has been referred by Hon'ble Speaker, Lok Sabha to the Committee for examination and Report. He requested the Secretary to brief the Committee on the contents of the aforesaid Bill as well as its objectives and reasons and also drew his attention to the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha.
2. The Secretary, Ministry of Social Justice and Empowerment explained the various provisions of the Bill as well as the background and need for the proposed legislation.

3. Thereafter, the Members raised various queries, which *inter alia* pertained to inclusion of synonyms of some castes from the States of Kerala, Madhya Pradesh, Odisha and Tripura in the Constitution (Scheduled Castes) Order, 1950 and deletion of a caste from the list of Scheduled Castes for the State of Sikkim as given under the Constitution (Sikkim) Scheduled Castes Order, 1978, criterion and parameters for identification of Scheduled Castes, time taken by various agencies in clearance of the proposals by State Governments for inclusion/deletion of a caste, number of such proposals pending with Registrar General of India, National Commission for Scheduled Castes, Ministry of Social Justice and Empowerment and those referred back to State Governments. An issue regarding inclusion of ‘Dewar’ caste in the Constitution (Scheduled Castes) Order, 1950 was also raised.

4. The representatives of the Ministry responded to the queries raised by the Members to the extent possible. The Hon’ble Chairman directed them to furnish replies to those points which could not be replied to in the meeting by 20th June, 2012.

5. The Hon’ble Chairman thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues.
6. A verbatim record of the proceedings has been kept.

The witnesses then withdrew.

The Committee then adjourned.
ANNEXURE - VIII

MINUTES OF THE FIFTEENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON FRIDAY, 20TH JULY, 2012

The Committee met from 1500 hrs. to 1650 hrs. in Committee Room No. 'G.074', Parliament Library Building, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS

LOK SABHA

2. Smt. Susmita Bauri
3. Shri Devidhan Besra
4. Smt. Rama Devi
5. Dr. Manda Jagannath
6. Shri Mohan Jena
7. Shri Dinesh Kashyap
8. Shri G.V. Harsha Kumar
9. Shri Basori Singh Masram
10. Shri Ramashankar Rajbhar
11. Smt. Sushila Saroj
12. Shri Pradeep Kumar Singh
13. Shri Lalit Mohan Suklabaidya

MEMBERS

RAJYA SABHA

14. Smt. Jharna Das Baidya
15. Shri Avtar Singh Karimpuri
16. Shri Faggan Singh Kulaste
17. Shri Ahmad Saeed Malihabadi
18. Shri Baishnab Parida
19. Shri Praveen Rashtrapal
20. Shri Shivpratap Singh
LOK SABHA SECRETARIAT

1. Shri Deepak Mahna - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri P.C. Choulda - Additional Director

REPRESENTATIVES OF THE MINISTRY/DEPARTMENT/ORGANIZATION

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name</th>
<th>Designation &amp; Organization</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Shri Anil Goswami</td>
<td>Secretary, Ministry of Social Justice and Empowerment</td>
</tr>
<tr>
<td>2.</td>
<td>Shri Anoop Kumar Srivastava</td>
<td>Additional Secretary, Ministry of Social Justice and Empowerment</td>
</tr>
<tr>
<td>3.</td>
<td>Shri Sanjeev Kumar</td>
<td>Joint Secretary, Ministry of Social Justice and Empowerment</td>
</tr>
<tr>
<td>4.</td>
<td>Dr. C. Chandramouli</td>
<td>Registrar General &amp; Census Commissioner</td>
</tr>
<tr>
<td>5.</td>
<td>Dr. R.C. Sethi</td>
<td>Additional Registrar General of India</td>
</tr>
<tr>
<td>6.</td>
<td>Dr. Pratibha Kumari</td>
<td>Assistant Registrar General</td>
</tr>
<tr>
<td>7.</td>
<td>Dr. Shyam S. Aggarwal</td>
<td>Secretary, National Commission for Scheduled Castes</td>
</tr>
</tbody>
</table>
At the outset, Hon'ble Chairman welcomed the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes to the sitting of the Committee and drew their attention to the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha. The Committee then took their evidence on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012".

2. The representatives of the Ministry of Social Justice and Empowerment and Registrar General of India (RGI) clarified the queries put forth by Hon'ble Chairman and Members of the Committee on the criteria and procedure for selection of castes for inclusion/exclusion in Scheduled Castes list, the status of approval of various proposals sent by the State Governments and reasons for the delay in their clearance and scrutiny of the proposals by the Registrar General based on the available literature and data and financial aspect of inclusion of castes.

3. Hon'ble Chairman then thanked the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India (RGI) and National Commission for Scheduled Castes for giving valuable information to the Committee on the Bill and expressing their views in a free and frank manner on various issues.

4. A verbatim record of the proceedings has been kept.

_The witnesses then withdrew._

_The Committee then adjourned._
ANNEXURE - IX

MINUTES OF THE SIXTEENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 22\textsuperscript{nd} AUGUST, 2012

The Committee met from 1500 hrs. to 1515 hrs. in Committee Room 'C', Parliament House Annexe, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS

LOK SABHA

2. Smt. Susmita Bauri
3. Shri Devidhan Besra
4. Smt. Rama Devi
5. Dr. Manda Jagannath
6. Shri G.V. Harsha Kumar
7. Shri Basori Singh Masram
8. Shri Ramashankar Rajbhar
9. Shri Lalit Mohan Suklabaidya

MEMBERS

RAJYA SABHA

10. Smt. Jharna Das Baidya
11. Shri Avtar Singh Karimpuri
12. Prof. Mrinal Miri

LOK SABHA SECRETARIAT

1. Shri C.S. Joon - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri P.C. Choulda - Additional Director
2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting had been convened for consideration and adoption of the draft Twenty-eighth Report of the Committee on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012" pertaining to the Ministry of Social Justice and Empowerment.

3. The Committee then took up for consideration of the draft Twenty-eighth Report and adopted the same without any amendment. The Committee authorized the Chairman to finalize the draft Report and present the same to Parliament.

_The Committee then adjourned._
APPENDIX

STATEMENT OF OBSERVATIONS/RECOMMENDATIONS

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<tr>
<th>Sl. No.</th>
<th>Para</th>
<th>Observations/Recommendations</th>
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<tr>
<td>1.</td>
<td>1.26</td>
<td>The Committee note that &quot;The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012&quot; as introduced in Lok Sabha on 21(^{st}) May, 2012 seeks to insert certain castes in &quot;The Constitution (Scheduled Castes) Order, 1950&quot; in respect of States of Kerala, Madhya Pradesh, Odisha and Tripura and to omit caste 'Majhi' (Nepali) from &quot;The Constitution (Sikkim) Scheduled Castes Order, 1978&quot;. The proposals for modification in the Scheduled Castes Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978 have been duly processed by the Ministry of Social Justice and Empowerment in consultation with the concerned State Governments, Registrar General of India and the National Commission for Scheduled Castes. The Bill seeks to introduce inclusion of synonym of 2 castes in Kerala, 1 in Madhya Pradesh, 4 in Odisha, 3 in Tripura in The Constitution (Scheduled Castes) Order, 1950&quot; and deletion of a caste from &quot;The Constitution (Sikkim) Scheduled Castes Order, 1978&quot; and also the change of name of the State of Orissa to Odisha. The Committee, approve the amendments in the Bill in its entirety.</td>
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<td>2.</td>
<td>1.27</td>
<td>The Committee are constrained to note that data on the estimated population of the communities proposed to be included in Scheduled Castes list through this Bill is not available with the Ministry of Social Justice and Empowerment, however, the State Governments have reported that these communities are socially, educationally and economically backward. The Registrar General of India informed during evidence that after the results of socio-economic and caste Census conducted in 2011 are released, which is likely by March, 2013, the details of population figures of every caste would be available. The Committee, therefore, desire that the Government should try to make available as early as possible the caste-wise data as per the new Census so that socio-economic details of each caste are readily available for use by the various Government agencies especially for determining</td>
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the social and economic impact of the inclusion/exclusion of castes in the SC lists.

In regard to the financial aspect of the Bill, the exact amount of expenditure on the inclusion of synonyms of 10 castes has not been shown in the Financial Memoranda of the Bill. During the evidence, the Secretary also admitted that this would entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for development of Scheduled Castes to which the persons belonging to the newly added communities will become entitled as a result of this Bill. It was also informed that in the Financial Memorandum it was not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of Caste-wise data. The Committee are in no doubt that such Caste-wise data could be obtained by the Government from 2011 Census records and can be used in preparing Financial Memorandum of the Bill. At this stage, the Committee can only hope that the Government will take appropriate steps to make use of Caste-wise data and show expenditure in the Bills brought out in future on this subject matter.

3. 1.28

The Committee are constrained to note that as many as 17, 18 and 7 proposals from State Governments for amendment in the SC orders are pending with Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes respectively. The Committee have been informed that there is a specified procedure for deciding claims for inclusion in and exclusion from and other modification in the list of Scheduled Castes requiring consultation with the above mentioned agencies. Since the whole process is long drawn and sometimes it may take many years for the State Government proposals to reach the Bill stage, the Committee, wish to emphasis that a sound system needs to be put in place under which each organization/agency involved i.e. State Government, Registrar General of India (RGI), National Commission for Scheduled Castes (NCSC) and the Ministry of Social Justice and Empowerment are made to follow strict time schedule to process the proposals received so that the benefits may reach the intended populace in shortest possible time. The Committee hope that the Government will take appropriate steps in right direction.
4. 1.29 The Committee have been apprised that the office of Registrar General of India does not conduct field based anthropological studies for getting updated information on the socio-economic and ethnic profile of the caste proposed to be included in the Scheduled Caste list. The information on the concerned caste are taken from the old and contemporary published anthropological and ethnographic literature of repute as well as Census Reports of pre-independence period besides the information furnished by the State Government/Union Territory Administration are also taken into account. The Committee are unhappy to note that RGI is referring to old literature of pre-independence era in determining the socio-economic status of castes for clearing proposals for inclusion/exclusion of castes and there is no new literature on the demographic and economic status of castes. The Committee therefore, strongly recommend that the Government should collect and use updated data on economic and social status of the various Castes for processing new proposals for inclusion/exclusion of Castes in the Constitution (Scheduled Castes) Order, 1950 as amended from time to time.